

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
HOURS OVERSEAS PRIVATE LIMITED
OPERATING IN THE WOMEN LIFESTYLE ACCESSORIES SECTOR AT
GURUGRAM, HARYANA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Hours Overseas Private Limited PAN: AADCH6021J CIN: U52300DL2015PTC279401
2.	Address of the registered office	Registered Office: 136, Badli Village, Near MCD Public School, Badli, Delhi-110042
3.	URL of Website	Not Available
4.	Details of Place where majority of assets are fixed	Udyog Vihar, Sector-37, Gurugram-122001, Haryana
5.	Installed Capacity of main products/services	Not Available
6.	Quantity and value of main products/services sold in last financial year	As per the last audited financial statement for FY 2024-25, Revenue from operations was Rs. 105,376.90
7.	Number of employees/workmen	0
8.	Further details including last available financial statements (with schedules) of two years and lists of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at cirp.hoursoverseas@gmail.com for the same
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to the Resolution Professional at: cirp.hoursoverseas@gmail.com
10.	Last date for receipt of expression of interest	26 th October 2026
11.	Date of issue of provisional list of prospective resolution applicants	05 th November 2026
12.	Last date for submission of objections to provisional list	10 th November 2026
13.	Date of issue of final list of prospective resolution applicants	20 th November 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25 th November 2026
15.	Last date for submission of resolution plans	25 th December 2026
16.	Process email id to submit EOI	cirp.hoursoverseas@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	UDYAM REGISTRATION (UDYAM-HR-05-0007453)


Dev Vrat Rana
Resolution Professional

Date: 11.10.2026
Place: Roorkee

In the matter of **Hours Overseas Private Limited**
Regn. No.: **IBBI/IPA-001/IP-P-02567/2021- 2022/13936**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR HOURS OVERSEAS PRIVATE LIMITED

OPERATING IN THE WOMEN LIFESTYLE ACCESSORIES SECTOR AT GURUGRAM, HARYANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.

Hours Overseas Private Limited
PAN: AADCH6021J
CIN: U52300DL2015PTC279401

2. Address of the registered office

Registered Office: 136, Badli Village, Near MCD Public School, Badli, Delhi-110042

3. URL of website

Not Available

4. Details of place where majority of fixed assets are located

Udyog Vihar, Sector 37, Gurugram-122001, Haryana

5. Installed capacity of main products/ services

Not Available

6. Quantity and value of main products/ services sold in last financial year

As per the last audited financial statement for FY 2024-25, Revenue from operations was Rs. 105,376.90

7. Number of employees/ workmen

0

8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

The last audited financial statement is available for FY 2024-25. Kindly mail us at: corp.housoverseas@gmail.com for the same

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:

Can be sought by sending a request to the Resolution Professional at: corp.housoverseas@gmail.com

10. Last date for receipt of expression of interest

26th October 2026

11. Date of issue of provisional list of prospective resolution applicants

05th November 2026

12. Last date for submission of objections to provisional list

10th November 2026

13. Last date of issue of final list of prospective resolution applicants

20th November 2026

14. Date of issue of Information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants

25th November 2026

15. Last date for submission of Resolution Plans

25th December 2026

16. Process email id to submit EOI

corp.housoverseas@gmail.com

17. Details of the Corporate Debtor's registration status as MSME

UDYAM REGISTRATION (UDYAM-HR-05-0007453)

Sd/-
Dev Vrat Rana
Resolution Professional

In the matter of **Hours Overseas Private Limited**
Regn. No.: IBB/IIPA-001/IP-P-02567/2021- 2022/13936

Date: 11.10.2026
Place: Roorkhee

SBI

Chandigarh Road, Samrala,
Distt. Ludhiana (50078)
Email:- sbi.50078@sbi.co.in

DEMAND NOTICE

Notice u/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Here after called "The Act"

Il the Borrowers/ Guarantors mentioned herein below are hereby notified that Loans availed by them as per details given below has become NPA on the respective dates mentioned. Undersigned being the authorized office of the secured creditor also served the said notice through mode of substituted service. Hence, each of you is hereby called upon to take notice to pay jointly and severally the outstanding amount mentioned below within 60 (Sixty) days from the date of this publication, failing which the Bank will proceed under section 13(4) of the said Act for taking possession of the secured assets and thereafter to sell the same so as to realize its dues with future interest at the contracted rate of interest and any other incidental expenses/cost /charges contemplated under the said Act. Needless to mention that this notice is addressed to you without prejudice to any other remedy available to the Bank.

Name of A/c Borrower's, Guarantor & address	Description of the Immovable Properties	Date of NPA	Date of Demand Notice	Amount due as per notice
M/s Pali Confectionery through its prop Sh. Jaspal singh s/o Sh. Bhupinder Singh Chandigarh Road, Near Bus Stand, Samrala, Distt. Ludhiana	EQM of property house no. B-5/77 situated at in red line area of ward no. 2-A now ward no. 5 Massand Mohalla Samrala, Tehsil Samrala, as per sale deed wasika no. 2829 dated 13.10.1976, standing in the name of Sh. Bhupinder Singh s/o Sh. Karam singh Bounded as under: East: Street and Plot of Sh. Bhupinder Singh 29'-06" West: Plot of Kartara now Jaspal Singh 29'-00" North: House of Kulwant Singh 20'-06" South: House of Sunder Dass 20'-02"	07.03.2019	01.10.2026	Rs. 4,93,787.00/- (Rs. Four Lakh Ninety Three Thousand Seven Hundred Eighty seven Only) as on 01.10.26

Place: Ludhiana Date: 09.10.2026 (Authorised Officer)

THE KANGRA CENTRAL CO-OP BANK LTD.

BRANCH OFFICE: RAJOL DISTT. KANGRA (HP) PH. NO. 01892-233431

[Rule-8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the The Kangra Central Co-Op Bank Ltd. Rajol Branch, Distt. Kangra (HP), under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 of Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 13.11.2025 calling upon the borrower(s) A)Smt. Kiran Devi W/o Sh. Lekh Raj, b) Sh. Lekh Raj S/o Sh. Budhi Singh, VPO Kutharna, Tehsil Dharamshala, Distt. Kangra (HP) Guarantor(s) 1. Sh. Jeevan Kumar S/o Sh. Dumnu Ram, Village Bandi, PO Nagan Pat, Tehsil Dharamshala, Distt. Kangra (HP) 2. Sh. Rajneesh Kumar S/o Sh. Om Parkash Dhimam, VPO Nagan Pat, Tehsil Dharamshala, Distt. Kangra (HP) to repay the amount mentioned in the notice, being **Rs. 26,45,553/- (Rupees Twenty Six Lac Forty Five Thousand Five Hundred Fifty Three Only)** With Further interest w.e.f. 07.11.2025 at agreed rate and other expenses and charges applicable within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of power conferred on him / her under section 13 (4) of the said Act read with Rule 8 of the said Rule on this **06th day of OCTOBER of the year 2026.**

The owners/occupiers of the property are directed to handover the vacant possession with in 30 DAYS of this notice to avoid use of force or other measures with the assistance of District Magistrate u/s 14 of the act. The owner/occupiers may please note that after 30 days from the date of this notice, property will be auctioned.

The borrower in particular and the public is general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the The Kangra Central Co-Op Bank Ltd. Rajol Branch Distt. Kangra (HP), for an amount of **Rs. 26,45,553/- (Rupees Twenty Six Lac Forty Five Thousand Five Hundred Fifty Three Only)** With Further interest w.e.f. 07.11.2025 at agreed rate and other expenses and charges applicable.

DESCRIPTION OF THE PROPERTY

Land comprised in Khata No. 232, Khaton No. 279, Khasra No. 1076/994/739/382, measuring 00-26-80 Hects. to the extent of 80/2680 share area measuring 0-00-80 Hects. situated at Mohal Bangrehar, Moza Gharoh, Tehsil Dharamshala, Distt. Kangra (HP) vide Jamabandi for the year 2021-2022 alongwith building constructed or to be constructed thereon.

Date: 11.10.2026
Place: Kangra

Authorised Officer,
The Kangra Central Co-Op Bank Ltd.

THE BIGGEST CAPITAL ONE CAN POSSESS

KNOWLEDGE

FINANCIAL EXPRESS

IFL FINANCE LIMITED(Formerly Known as IFL HOUSING FINANCE LTD)

I GOLD AUCTION NOTICE I

Regd off:- D-16 First Floor, Prashant vihar, Delhi-110085 I CIN- U65910DL2015PLC285284

The borrowers in specific and the public in general are hereby notified that the public auction of gold ornaments pledged in the below accounts is proposed to be conducted at **Karnal Branch, IFL Gold Loan SCO No. 209, ground Floor, Sector 12, Commercial Complex, Karnal-130001** on **29-10-2026** from 2.00 pm onwards on which customers failed to make payment.

Karnal Branch Loan no.: KNL10090000151619, KNL10820000157431, KNL26-270000981, KNL26-270000206, KNL10030000149489, KNL26-270003059, KNL11040000158937, KNL26-27001006, KNL11020000157744, KNL11170000161050, KNL11130000161018, KNL25-26000023, KNL11070000161584, KNL26-27000207, KNL105000006422, KNL26-27000072, KNL26-27000392, KNL11170000162578, KNL11020000159215, KNL11090000157535, KNL11130000161150, KNL11130000161581, KNL11050000157874, KNL11170000162560, KNL10030000142374, KNL260000149245, KNL11020000163205, KNL10770000163243, KNL10800000163814, KNL10789000159784, KNL260000148085, KNL260000148601, KNL10750000148771, KNL10090000149933, KNL10090000148462.

Auction Place: SCO No. 209, Sector-12 commercial complex Karnal-132001 Haryana

If the auction cannot be completed on the scheduled day for any reason, it shall be reconvened on 30-10-2026 at 5.00pm at the registered office. In the event that the re-auction also fails, the next auction will be conducted on the following working day at the same time and same place.

Invitation for Bidders

Interested bidders should submit Rs. 100000/- as EMD, also bidder has to deposit the EMD latest by 28-10-2026 through online mode. The bidders should carry valid ID Card/Pan card/ GST Certificate. For more details please contact 8595010101

Authorised officer
For IFL Finance Ltd

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SEL TEXTILES LIMITED OPERATING IN THE MANUFACTURING, PROCESSING, AND TRADING OF YARNS, FABRICS, AT G.T. ROAD, OPP MCDONALDS DORAHA, LUDHIANA, PUNJAB, INDIA-141421

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.

SEL TEXTILES LIMITED
U17299PB2008PLC032050

2. Address of the registered office

G.T. Road, Opp McDonalds Doraha, Ludhiana, Punjab, India-141421

3. URL of website

NA

4. Details of place where majority of fixed assets are located

Doraha Registered Office (Punjab)
Hans Plant (Haryana)
Naemrana Plant (Rajasthan)
Lamba Plant (Punjab)
Nawasahar (Punjab)

5. Installed capacity of main products/services

Spinning Unit Installed capacity of 194000 Spindles Terry Towel Unit 84 Loom

6. Quantity and value of main products/ services sold in last financial year

NIL

7. Number of employees/ workmen

Employee-7 Workers-50

8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

Details can be sought by sending a request to Resolution Professional at rpseiltextile@gmail.com

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:

Details can be sought by sending a request to Resolution Professional at rpseiltextile@gmail.com

10. Last date for receipt of expression of interest

25.10.2026

11. Date of issue of provisional list of prospective resolution applicants

30.10.2026

12. Last date for submission of objections to provisional list

04.11.2026

13. Date of issue of final list of prospective resolution applicants

06.11.2026

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants

08.11.2026

15. Last date for submission of resolution plans

08.12.2026

16. Process email id to submit EOI

rpseiltextile@gmail.com

Sd/-
Mr. Rajeev Sharma
Resolution Professional

In the matter of **M/s SEL TEXTILES LIMITED**
Reg no.: (IBBI/IIPA-001/IP-P-02004/2020-2021/13142)
H No. 58, (Near Gate No.-9), Shivalki City, Sector -127, Khanna, Near Mansa Devi Mandir, Sanitized Ajit Singh Nagar, Punjab-140307

Date : 10.10.2026
Place : Punjab

इंडियन बैंक

Indian Bank

Zonal Office Lucknow, New Building, 2nd Floor, Hazratganj, Lucknow-226001,
Ph. 0522-2286272, 2287283, Fax: 0522-2288033, E-mail id: zolucknow@indianbank.co.in

NOTICE OF SALE E-AUCTION

Notice in intended sale under rule 6(2) & 8(6) of The Security Interest (Enforcement Rules) 2002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002

Whereas, the Authorized Officer of Indian Bank had taken constructive possession of the following property /ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same of "AS IS WHERE IS, AS IS WHAT IS, AS IS WHAT EVER THERE IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upto failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act platform provided by the Service Provider, contact & detail for Symbolic Possession of property is available at present.

Sr. No.	Name & Address of the Borrower(s)/Proprietor/Partners/ Director(s)/Guarantor(s)	Description of the Immovable Property mortgaged	Dt. of Demand Notice Dt. of Possession Notice Out.Amt. as per Demand Notice	a) Reserve Price b) Earnest Money c) Account Details for EMD d) Incremental Bid Amt.	Date for submission of EMD Date & Time of E-Auction
Branch : Jankipuram Branch					
1.	1. M/s Vijay Traders (Proprietorship Firm/ Borrower), Registered Office: 616/30B, Sitapur Road, Vedanathpuram, Lucknow-226021 2. Mr. Ram Krishna Singh Tomar S/o Ranvijay Singh Tomar (Proprietor/Borrower/Mortgager), Add-1: House at Plot No. 5, Khasra No.: 37(M) at Mohibullahpur, Ward- Faizullahganj Tehsil and District-Lucknow Add-2: 616/30B, Sitapur Road, Vedanathpuram, Lucknow-226021 3. Mrs. Beenu Singh W/o- Ram Krishna Singh Tomar (Gurrantor), Add-1: House at Plot No. 5, Khasra No.: 37(M) at Mohibullahpur, Ward- Faizullahganj Tehsil and District-Lucknow Add-2: 616/30B, Sitapur Road, Vedanathpuram, Lucknow-226021 4. Mr. Manoj Kumar Singh s/o Girja Singh (Guarantor), Add-1: House at Plot No. 5, Khasra No.: 37(M) at Mohibullahpur, Ward- Faizullahganj Tehsil and District-Lucknow Add-2: 616/30B, Sitapur Road, Vedanathpuram, Lucknow-226021	All part and parcel of the property consisting of Land and building at house at Plot No. 5, Khasra No.: 37(M) at village Mohibullahpur, Ward- Faizullahganj Jankipuram Tehsil and District-Lucknow measuring 72.30 square meter (778 square feet) in the name of Sri Ram Krishna Singh Tomar S/o Ranvijay Singh Tomar (Proprietor, Guarantor and Mortgager) Sale deed Registered in Book No. 1, Jild No: 2566 (Registration No.:378), Pages No. 197 to 212 at serial no. 378 dated 14/01/2005 with SR-IV, Lucknow. Boundaries: East: 20 feet Wide Road, West: House of Saroj, North: House of Suresh P. Singh, South: House of Surjeet Kumar Shukla	05.10.2024 07.12.2024 Rs. 72,32,492.00 as on 08.10.2026 with further Interest Cost other Charges & expenses thereon	a) Rs. 40,00,000/- b) Rs. 4,00,000/- c) 6127853725 IFSC: IDIB000H561 Hazratganj Branch d) Rs. 10,000/-	Till 29.10.2026 upto 07.00 PM 30.10.2026 at 11.00 AM to 03.30 PM

Bank Website www.indianbank.in	E-Auction Website	Document (Sale Notice Image)	Property Location	Video of Property	Photo of Property	Name & Mobile Number of Authorised Officer/Branch Manager
						Authorised Officer: Davinder Thind, Mob.: 7017639812 Branch Manager: Pankaj Sharma, Mob.: 9838174654

For verification about to be document, property & inspection thereof, the intending bidders may contact Indian Bank, above mentioned Branch, Lucknow during office hours before on 29.10.2026 for auction related query intending bidders may contact above mentioned Branch.

For downloading further details and Terms & conditions, please visit : <https://www.baanknet.com>

THE BORROWER(S)/GUARANTOR(S) ARE HEREBY NOTIFIED ABOUT THE SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date of Sale Notice: 09.10.2026 Place : Lucknow Authorised Officer, Indian Bank

यूनियन बैंक ऑफ इंडिया

Union Bank of India

भारत सरकार का उपक्रम

A Government of India Undertaking

Regional Office, Lucknow: North Union Bank Bhawan, Near Mantri Awas, Vibhuti Khand, Gomti Nagar, Lucknow-226010.
Telephone No.: (0522) - 2306915, 2305900 Email- law.lolucknow@unionbankofindia.bank

MEGA E-AUCTION SALE NOTICE (UNDER SARFAESI ACT)

E-AUCTION SALE NOTICE FOR SALE of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6)/9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Union Bank of India, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHAT EVER THERE IS" and "WITHOUT RECOURSE BASIS" on 28.10.2026 in between 12.00 PM to 05.00 PM, for recovery of respective amounts due to the Union Bank of India (Secured Creditor) from the respective Borrower(s) and Guarantor(s) as mentioned below. The details of reserve price and the earnest money mentioned as under.

Online E-Auction through website <https://baanknet.com> .
Date & Time of Auction: 28th October 2026 at 12:00 PM to 05.00 PM (With Unlimited Extension of 10 Minutes)

Sr. No	1. Name of Borrower 2. Name of The Guarantor 3. Branch	Description of the property to be auctioned	1. Reserve Price 2. Earnest Money Deposit 3. Increment Amount	1.Branch Head/ Contact 2.Name and contact No. Of Authorized Officer 3.Email id Authorized Officer 4. CM (Recovery) / Contact	Debt due with interest & cost	Details of Encumbrance Possession Symbolic / Physical Details of the pending litigation
1.	1(a). M/s New Vasundhara Sarees And Suits 1(b) Mr. Tushar Sharma S/o Mr. Vijay Kumar Sharma 2(a) Mrs. Neeru Sharma W/o Mr. Vijay Kumar Sharma 2(b) Mr. Ishwar Soni S/o Mr. Bhupendra Kumar Soni 3. Sitapur Eye Hospital Branch (38410)	Equitable Mortgage of Residential House Number 222, Alamnagar, Pargana- Khairabad, Sitapur, Uttar Pradesh, Admeasuring- 851.00 Sq Ft., Property Owned By- Mrs. Neeru Sharma W/o Late Vijay Kumar, Boundaries: East: Raod, West: Shri K Nigam, North: House of Shri Gaya Prasad Mishra, South: House of Shri Ram Swaroop.	1.Rs.15.60 lakhs 2.Rs.1,56,000/- 3.Rs. 15,600/-	1. Mr. Vikas Srivastava / 8299261915 2. Mr. Ram Saran Das/ 9300857626 3.ubino538418@unio nbankofindia.bank.in 4. Mr. SP KORI/ 9140873068	Rs. 17,59,921.29 (Rupees Seventeen Lakhs Fifty Nine Thousand Nine Hundred Twenty Nine & Paise Twenty Nine Only)together with further interest from 01.07.2025 with monthly rest and charges at the contractual rate and cost minus amount paid if any after the date of demand notice dated 04.08.2025	Not known to A.O. Symbolic Not known to A.O.
2.	1(a) Smt. Anwari Begam W/o Late Mohd. Jumman THE LEGAL HEIRS OF LATE SH. Late Mohd Jumman S/o Mr. Mohammad Ibrahim representing Estate of Late Mohd Jumman S/o Mr. Mohammad Ibrahim 1(b) Smt. Anwari Begam W/o Late Mohd. Jumman 2) Nil 3) Gomti Nagar Extension Branch (28321)	House No. EWS House No. 6/220 A, First Floor, Sector 6, Gontinagar Extn, Lucknow-226010. Owned by: Mrs. Anwari Begam. W/o Late Mr. Mohd. Jumman. Area 269 Sq. Ft. Boundaries as per the sale deed 7321/2018 dated 14.05.2018 and correction Deed 9567/2018 dated 21.06.2018: North: House no. 6/219 A, South: House no. 6/221 A, East: House no. 6/202 A, West: 6 mt wide road	1.Rs.6.76 lakhs 2.Rs.67,600/- 3.Rs. 6,760/-	1. Om Prakash/ 9811633283 2.Ram Saran Das /9300857626 3.ubino828327@unio nbankofindia.bank.in 4. Mr. SP KORI/ 9140873068	Rs. 6,30,830.26 as per Demand Notice under Section 13(2) dated 05.11.2018 in NPA A/c of Smt. Anwari Begam W/o Late Mohd. Jumman	Not known to A.O. Symbolic Not known to A.O.

For detailed terms and conditions of the sale, please refer to the link provided in website i.e. www.unionbankofindia.co.in and <https://baanknet.com>. For Registration, EMD payment & Bidding process, visit the website <https://baanknet.com> (Buyer Registration- link provided in the home page of the website)

The intending bidders must have valid e-mail ID & active mobile number to participate in on-line Auction. The terms and conditions of sale shall be strictly adhered as per the provisions of The Security Interest (Enforcement) Rules, 2002.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) / RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

This may also be treated as notice u/r 8(6) / Rule 9(1) of Security Interest (Enforcement) Rules 2002, to the borrowers / guarantors of the said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 10.10.2026 Place: Lucknow Authorized Officer, Union Bank Of India

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

...भरोसे का प्रतीक !

punjab national bank

...the name you can BANK upon !

CIRCLE OFFICE - STRESSED ASSET MANAGEMENT DIVISION BSNL BHAWAN, 1ST FLOOR, FIROZE GANDHI NAGAR, RAEBARELI, UP - 229001 EMAIL:- cs8302@pnrb.bank.in

POSSESSION NOTICE (For Immovable Property)[Rule 8(1)]

Whereas, The undersigned being the Authorised Officer of the Punjab National Bank circle office, Raebareli, U.P. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice mentioned below calling upon the following Borrowers/Guarantors/Mortgagors to repay the amount mentioned against each accounts in the notice within 60 days from the date of receipt of the said notice.

The borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to the borrowers / Guarantors / Mortgagors in particular and the public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act. read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the specified date mentioned against each account.

The borrower s/guarantor s/mortgagor s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for the amounts and interest there on mentioned against account herein below.

S. N.	Account Name & Name of Branch	Description of the Property Mortgaged	Date of Demand Notice Date of Possession Notice	Amount outstanding as on date of Demand Notice
1.	Branch: Fatehpur (017000) Borrower/Mortgagor:- (1.) Mrs Suman Singh W/o Shri Manoj Kumar Khshvakt Ray Nagar, Aboonagar Dist- Fatehpur, UP-212601 (2). Mrs Suman Singh W/o Shri Manoj Kumar VPO- Asothar, Pargana Gazipur Dist- Fatehpur, UP-212601	EM Property at Khasra No. 186 having area of 102 Sqmtr situated at Village Jhaupur, Pargana, Tehsil and Dist- Fatehpur, UP in the name of Smt Suman Singh W/o Shri Manoj Kumar. Boundaries: (as per Sale Deed): East: Rasta 3 Mtr to 6 Mtr, West: House of Pal Ji, North: Plot of Mukir, South: Plot of Ragni Devi	13.07.2026 06.10.2026	Rs. 15,43,724.00 as on 29.06.2026. with further interest w.e.f. 30-06-2026 + DI & other charges
2.	Branch: Raebareli (135710) Borrower:- M/s Ansh Furniture & Safe Works Prop- Mrs Diksha Maurya W/o Mr Atul Kumar Maurya Bypass Road, Laiganj Dist- Raebareli, UP - 229206 Proprietor: (1): Mrs Diksha Maurya W/o Mr Atul Kumar Maurya, Maurya Nagar, Kanpur Road Laiganj, Dist- Raebareli, UP - 229206 (2) : Mrs Diksha Maurya W/o Mr Atul Kumar Maurya, Shri Nagar, Ward No.-15 Near Power House, Laiganj Dist- Raebareli, UP - 229206 Mortgagor: Mrs Ram Dulari W/o Mr Vasdev Maurya Vill- Daultali Pargana- Dalmau, Tehsil- Laiganj Dist- Raebareli, UP - 229206 Guarantor: Mr Atul Kumar Maurya S/o Mr Vasdev Maurya Maurya Nagar, Ward No 15 Laiganj, Dist- Raebareli, UP - 229206	EM of Plot No 62 Mi (Covered in 2 Sale Deeds) having area of 1080 SqFt (admeasuring 18 ft x10 ft and 18ft x 50 ft i.e total 1080 SqFt) situated at Village Daultali (Under Town Area Laiganj), Pargana Dalmau, Dist- Raebareli, UP in the name of Mrs Ram Dulari W/o Mr Vasdev Maurya Boundaries as per Sale Deed 1: East: House of Manna Seth West: House of Sunder Lal Maurya North: Raebareli Road South: Rest Land and Plot of seller Boundaries as per Sale Deed 2: East: House and Plot Manna Seth West: House of Sunder Lal Maurya North: House of Ram Dulari South: Rasta and Land of Ramraj and Tulsa Devi	25.06.2026 06.10.2026	Rs. 5,08,048.00 as on 11.05.2026. with further interest w.e.f. 12-05-2026 + DI & other charges

Date: 06.10.2026 Place: Raebareli Authorized Officer: Punjab National Bank

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